

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-FIRST REPORT

(Presented on 30.8.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-first Report.

2. The Committee met on 29 August, 2011 for –

- I. Examination of one Constitution (Amendment) Bill under Rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shri Ramkishun, Dr. Mahendrasinh P. Chauhan, and Shri Pashupati Nath Singh, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2011 (Insertion of new Chapter VIA, etc.) by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to discontinue the appointment of the officers of All-India Services in the States and to enable State Governments to appoint and regulate the services of officers at all levels in the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of thirteen Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that nine Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining four Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Ramkishun regarding framing of Agricultural Produce Price Policy with a view to provide remunerative price to farmers. - 2 hours
- (ii) Resolution by Dr. Mahendrasinh P. Chauhan regarding review of agriculture policy. - 2 hours
- (iii) Resolution by Shri Pashupati Nath Singh regarding steps to improve rail connectivity of the State of Jharkhand. - 2 hours

Recommendations

7. The Committee recommend that-

- (i) Shri L. Rajagopal, M.P. may be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above;
- (ii) the classification and allocation of time to thirteen Bills by the Committee, as shown in the Appendices, be agreed to by the House; and

- (iii) the allocation of time to three resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

29 August, 2011

7 Bhadrapada, 1933 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX - I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time reommended
1	2	3	4	5
1.	The Cow Protection Authority Bill, 2011 by Shri Hansraj Gangaram Ahir, M.P.	46 of 2011	A	2 hours
2.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011 (Amendment of the Schedule) by Shri Hansraj Gangaram Ahir, M.P.	30 of 2011	A	2 hours
3.	The Gutka and Pan Masala (Prohibition) Bill, 2011 by Dr. Kirit Premjibhai Solanki, M.P.	52 of 2011	A	2 hours
4.	The Compulsory Military Training Bill, 2011 by Shri Adhir Ranjan Chowdhury, M.P.	31 of 2011	A	2 hours
5.	The Nationalisation of Inter-State Rivers Bill, 2011 by Shri Adhir Ranjan Chowdhury, M.P.	32 of 2011	A	2 hours
6.	The University of Patna Bill, 2011 by Dr. Bhola Singh, M.P.	49 of 2011	A	2 hours
7.	The Television Programmes (Regulation) Bill, 2011 by Shri A.T. Nana Patil, M.P.	53 of 2011	A	2 hours
8.	The Constitution (Amendment) Bill, 2011 (Insertion of new article 16A, etc.) by Shri P.L. Punia, M.P.	38 of 2011	A	2 hours
9.	The Scheduled Castes and the Scheduled Tribes (Reservation in Posts and Services) Bill, 2011 by Shri Arjun Meghwal, M.P.	33 of 2011	A	2 hours

APPENDIX - II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time reommended
1	2	3	4	5
1.	The Commission for Imparting Science, Engineering and Medical Sciences Education in Indian Languages Bill, 2011 by Shri Hansraj Gangaram Ahir, M.P.	45 of 2011	B	2 hours
2.	The Constitution (Amendment) Bill, 2011 (Amendment of article 72) by Dr. Kirit Premjibhai Solanki, M.P.	43 of 2011	B	2 hours
3.	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 2011 by Shri Arjun Meghwal, M.P.	36 of 2011	B	2 hours
4.	The Government Services (Regulation of Compassionate Appointments) Bill, 2011 by Shri A.T. Nana Patil, M.P.	55 of 2011	B	2 hours
